

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:1900
ANSWERED ON:13.12.2004
SALE OF BOTTLED WATER AT IDGH PREMIUM IN HOTELS
Gadhavi Shri Pushpdan Shambhudan

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether some star category hotels and other establishments are selling bottled water at very high premium;
- (b) if so, the average price being charged by them;
- (c) whether the Government has constituted a Sub-Committee which has recommended fines on hotels and other establishments selling bottled water at high premium;
- (d) if so, the recommendations of the said committee;
- (e) whether the Government has penalised some hotels for overcharging the customers; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) & (f): Sale of commodities in packaged form at or within MRP declared on the package at retail premises is regulated under the provisions of Standards of Weights and Measures (Packaged Commodities) Rules, 1977. When action was taken by State enforcement authorities against Hotels and Restaurants for selling bottled water at a price higher than MRP, writs were filed by the Federation of Hotels and Restaurants Association of India and the National Restaurant Associations of India in Delhi High Court against such enforcement. The Hon'ble Delhi High court has granted stay to the members of the associations against any legal action under the said Rules in Civil Writ Petitions No. 6517/2003 and 9528/2003. The matter is therefore sub-judice.